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ASSAM ACT II OF 1939

THE ASSAM MINISTERS' SALARIES ACT,
1939

[Passed by the Assam Legislature]

[Received the assent of the Governor on the
17th May 1939]

[Published in the *Assam Gazette* of the 24th May
1939]

*An Act to repeal the Assam Ministers' Salaries Act,
1937, and to provide for the salaries and allowances
of the Ministers of the Government of Assam*

Preamble. WHEREAS provision has been made in sub-section (3) of section 51 of the Government of India Act, 1935, for determining from time to time by Act of the Provincial Legislature the salaries of the Governor's Council of Ministers; and whereas owing to the constitution of a new Council of Ministers it is expedient to change the old rates of salaries and to provide afresh for the salaries as well as the allowances of the Ministers;

26 Geo. A
C.2.

It is hereby enacted as follows:—

Short title. 1. This Act may be called "The Assam Ministers' Salaries Act, 1939."

Commencement. 2. It shall come into force at once.

Salaries and allowances of Ministers. 3. There shall be paid to the Prime Minister and each of the other Ministers of the Government of Assam chosen under section 51 of the Government of India Act, 1935:—

(a) a salary of Rs.500 per mensem,

(b) a house allowance of Rs.100 per mensem,

Provided that such allowance shall not be paid to any Minister if such Minister is provided by the Government with a house free of all rents, assessments, taxes, rates, or cesses due to the Government or any local Authority, and

(c) an allowance of Rs.100 per mensem, for the maintenance of a motor car.

(Explanation.—"Prime Minister" means the Minister in consultation with whom His Excellency the Governor appoints Ministers.)

4. The Assam Ministers' Salaries Act, 1937, is hereby repealed. Assam Act
IV, 1937.

Price: Indian 2 annas]

[Price: English 2d.